

MADHYA PRADESH STATE JUDICIAL ACADEMY,
HIGH COURT OF M.P., JABALPUR

INDUCTION/REFRESHER COURSE ON –
JUVENILE JUSTICE (CARE & PROTECTION OF CHILDREN) ACT, 2015

16th & 17th JUNE, 2017

PROGRAMME

DAY ONE – 16.06.2017 (FRIDAY)

10.00 am to 10.30 am	Inaugural Session Introduction of participants and introduction of the Course – By Officers of the Academy
10.30 am to 11.30 am	Discussion on changing the mindset while presiding the Board – By Shri Pankaj Gaur, Secretary, Juvenile Justice Committee, High Court of M.P., Jabalpur & Shri Awdhesh Kumar Gupta, OSD, MPSJA (Screening of Documentary)
11.30 am to 11.45 am	<u>TEA BREAK</u>
11.45 am to 12.45 pm	Development of law relating to juvenile justice. – By Shri Vibhanshu Joshi, Member, State Child Protection Society, Bhopal
12.45 pm to 1.45 pm	<u>LUNCH BREAK</u>
1.45 pm to 2.15 pm	Discussion on law relating to age determination – By Shri Awdhesh Kumar Gupta, OSD, MPSJA
2.15 pm to 2.45 pm	Apprehension, interim custody and bail pertaining to juveniles – Important issues – By Shri Awdhesh Kumar Gupta, OSD, MPSJA
2.45 pm to 3.00 pm	<u>TEA BREAK</u>

3.00 pm to 4.15 pm

Enquiry u/s 14, speedy trial and discussion on various orders that may be passed for rehabilitation of juvenile in conflict with law u/s18 of the 2015 Act

– By **Smt. Anu Singh,**
II Civil Judge Class-II,
Bairasia District Bhopal

4.15 pm to 4.30 pm

SHORT BREAK

4.30 pm to 5.30 pm

Discussion on Protection of Children from Sexual Offences Act, 2012 with reference to Sections 74 to 89 of J.J. Act

– By **Shri Vibhanshu Joshi,**
Member, State Child Protection Society,
Bhopal

DAY TWO – 17.06.2017 (SATURDAY)

9.00 am to 10.00 am

Visit to Observation Home, Jabalpur

11.00 am to 12.00 noon

Case study on decision making under the Juvenile Justice (Care & Protection of Children) Act, 2015 on various provisions

– By **Dr. Geeta Oberoi,**
Professor,
National Judicial Academy, Bhopal

12.00 noon to 12.15 pm

SHORT BREAK

12.15 pm to 1.15 pm

Juvenile Justice Jurisprudence as evolved from the judgments of Supreme Court and High Court of Madhya Pradesh.

– By **Dr. Geeta Oberoi,**
Professor,
National Judicial Academy, Bhopal

1.15 pm to 2.00 pm

LUNCH BREAK

2.00 pm to 3.30 pm

Panel discussion regarding challenges faced by various stakeholders in effective implementation of the Juvenile Justice (Care & Protection of Children) Act, 2015

- By **Shri Pankaj Gaur,**
Secretary, Juvenile Justice Committee,
High Court of M.P., Jabalpur
- Smt. Jaishree Kiyawat,**
Commissioner,
Directorate of Women Empowerment & ICPS
Bhopal
- Shri Anurag Sharma,**
A.I.G., CID,
Bhopal
- Shri Harish Khare,**
Deputy Director,
Directorate of Women Empowerment,
Bhopal

3.30 pm to 3.45 pm

TEA BREAK

3.45 pm to 4.45 pm

Presentation, discussion and sharing of best practices on:

- (i) Rehabilitation and social reintegration
(Smt. Shivani Sharma, I CJ CL II, Damoh)
- (ii) Role of Principal Magistrate regards to Observation Home
(Smt. Neelima Deo Dutt, III CJ CL II, Jhabua)
- (iii) Discussion on law relating to assessment and trial of heinous offences
(Ku. Jyotsna Arya, V CJ CL II, Sehore)

Moderated by Officers of the Academy

4.45 pm onwards

Open interactive session followed by valedictory Session

Note: -

- (1) The participants may ask any question but please do not interrupt the speaker midway the lecture.
- (2) The Time Table is subject to change as per exigencies.
- (3) Use of Cell Phones in lecture room is strictly prohibited.
- (4) The Bus for Visit to Observation Home on day second (17.06.2017) shall depart at 08.30 a.m.

DIRECTOR INCHARGE